

(ख) क्या सरकार इस समस्या का स्थायी रूप से हल निकालने के लिए कोई कार्यवाही कर रही है और यदि हाँ तो उसकी मुख्य बातें क्या हैं ?

खम और पुनर्वासि मन्त्री श्री रघुनाथ रेड्डी: (क) और (ख) कारखाना अधिनियम, 1948 का प्रशासन राज्य सरकारों द्वारा किया जाता है और इसलिए, इस प्रश्न की विषय वस्तु गजस्थान सरकार से सम्बन्ध रखती है। केन्द्रीय सरकार के पास इस मामले के सम्बन्ध में कोई सूचना अस्तित्व नहीं है। तथापि यह जान हुआ है कि इस उपक्रम में हाल ही में राष्ट्रीय श्रम विज्ञान केन्द्र, बम्बई में एक विस्तृत अध्ययन के लिए निवेदन किया है और इसका सम्बन्ध में डम केन्द्र द्वारा एक कार्यक्रम तैयार किया जा रहा है।

Loss incurred by H.M.T. Bangalore

430. SHRI R. K SINHA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the total loss suffered by the Hindustan Machine Tools Limited Bangalore due to lock-outs in 1972, and

(b) whether some permanent arrangements have been made and agreement reached with the workers so that strikes and lock-outs are not resorted to again and if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD):

(a) The total loss of production suffered by Hindustan Machine Tools Ltd., Bangalore Units I and II, Bangalore due to lock outs in 1972 is Rs. 140 lakhs approximately.

(b) No, Sir.

Application for manufacture of Cars and Scooters

431 SHRI S. N MISRA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) how many applications were made for licences for the manufacture of cars and scooters,

(b) the name and addresses of the applicants

(c) to how many persons the Licences or Letters of intent have been granted upto the end of December, 1972, and

(d) the names of persons in respect of these two items whose lapsed Letters of Intent have been extended?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD):

(a) 17 applications for grant of industrial licences or registration certificates for the manufacture of cars have been received since June 1966. 45 applications for grant of industrial licences or registration certificates for the manufacture of scooters have been received since October, 1964.

(b) The requisite information is given in the Statement laid on the Table of the House [Placed in Library See No LI-4223/73].

(c) No industrial licence for manufacture of cars has been granted so far. Two parties have been granted industrial licences for the manufacture of scooters. Letters of intent have been granted to eleven parties for the manufacture of cars and to 26 parties for the manufacture of scooters.

(d) The names of the parties whose letters of intent for industrial licences have been extended at one time or the other are indicated below —

(1) *Passenger Cars.*

1. M/s. Maruti Limited, Palam Gurgon Road, Gurgaon.